

कोयले की दुलाई

662. श्री हुसमदेव नारायण यादव :
क्या ऊर्जा मंत्री 14 दिसम्बर, 1981 को राज्य सभा में अतागंकित प्रश्न 1936 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) 1978-79 से 1981-82 तक को अवधि के लिए लदान के निर्धारित न्यूनतम लक्ष्य को प्राप्त न करने के क्या कारण हैं ; और

(ख) क्या यह लक्ष्य रेल वैननों की कमी के कारण पूरा नहीं किया गया था ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गंगी शंकर मिश्र) :

(क) और (ख) कोयले के लदान के लिए रेलवे द्वारा वैननों की सप्लाई अमतीर पर कोयला कम्पनियों द्वारा लदान के लिए मांगे गए वैननों से कम रही है और इसका परिणाम यह रहा है कि लक्ष्यों की तुलना में कोयला प्रेषण में कुछ कमी आई है ।

Questionnaire issued by the Law Commission

663. SHRI G. C. BHATTACHARYA:

SHRI LADLI MOAN
NIGAM:

SHRI SHIVA CHANDRA
JHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the purpose of issuing the questionnaire by the Law Commission recently which strikes at the very root of democracy;

(b) whether Government propose to stop further action on the questionnaire and if not, what are the reasons therefor; and

(c) what are the specific terms of reference of the Commission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):
(a) A copy of the questionnaire issued by the Law Commission, which is self-explanatory is laid on the Table. [See Appendix CXXI, Annexure No. 23]. It will be seen from the Questionnaire that it deals with various issues relating to the judicial system and the functioning of judicial institutions in the country. The purpose of issuing the Questionnaire is to elicit the views of persons interested on the issues raised therein so that the Commission could take them into consideration when submitting its report to Government. It is not correct to say that the issue of the Questionnaire by the Commission strikes at the very root of democracy.

(b) The Commission has issued the Questionnaire *suo motu* and without any request from the Government. The Commission is an autonomous body and is independent of the Government in its day-to-day functioning. The question of the Government stopping further action on the Questionnaire does not, therefore, arise.

(c) A copy of the terms of reference of the Commission is laid on the Table.

Terms of reference of Law Commission re-constituted from 14-12-1981 to 13-12-1984.

1. To keep under review the system of judicial administration of ensure that it is responsive to the reasonable demands of the times and in particular to secure—

(a) elimination of delays, speedy clearance of arrears and reduction in cost so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;

(b) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it

operates not as an end in itself but a means of achieving justice;

(c) improvement of standards of all concerned with the administration of justice.

2. To examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution.

3. To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.

4. To recommend to the Government measure for bringing the statute book up-to-date by repeal obsolete laws and enactments or parts thereof which have outlined their utility.

5. To consider and to convey to the Government its views on any other subject relating to law and judicial administration that may be referred to it.

Purchase of sub-standard Coal by DESU

664. SHRI J. K. JAIN: Will the Minister of ENERGY be pleased to state:

(a) whether any complaints regarding purchase of substandard coal by Delhi Electric Supply Undertaking during the years 1977 to 1979 were received by Government;

(b) if so, whether it is a fact that the sub-standard coal had caused damage to turbines;

(c) what are the details of such damage; and

(d) whether any responsibility was fixed for this scandal and if so, what are the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d) There have been complaints in regard to the quality of coal received by the different thermal power stations including DESU. Several steps to improve the overall quality of coal supply to these power stations have been taken and the position has now considerably improved. However, with specific reference to the coal supply to DESU during 1977-79, DESU has reported that the matter is under investigation.

Purchase of cables by DESU

665. SHRI J. K. JAIN: Will the Minister of ENERGY be pleased to state:

(a) whether any cables were purchased by the Delhi Electric Supply Undertaking during the years 1977 to 1979;

(b) if so, what was the quantity thereof and the expenditure incurred thereon;

(c) whether it was found that the cables so purchased were different from the specifications laid down;

(d) whether any responsibility of laying down substandard cables has been fixed; and

(e) what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) The details of the cables purchased by DESU during the period in question are as under:

Type of Cable	Quantity	Approx. value in Rs.
	K/M	Crores
33 KV . . .	34	1.96
11 KV . . .	480	10.00
L.T. . . .	1000	13.00